

IN THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Format for Annual compilation of Data :-

CASES INSTITUTED AND DISPOSED IN THE YEAR 2022

Name of the High Court Benches	Cases brought forward from the previous Quarter(Nos.) (Civil/Crl.)			Freshly instituted Cases (Nos.) (Civil/Crl.)			Disposed of Cases (Nos.) (Civil/Crl.)			Pending Cases at the end of the Quarter(Nos.)		
	CIVIL	CRL.	(Civ+Cr.)	CIVIL	CRL.	(Civ+Cr.)	CIVIL	CRL.	(Civ+Cr.)	CIVIL	CRL.	(Civ+Cr.)
Principal Seat	33838	7827	41665	12018	2533	14551	10113	1249	11362	35743	9111	44854
Kohima	739	98	837	475	73	548	371	84	455	843	87	930
Aizawl	408	94	502	254	49	303	280	52	332	382	91	473
Itanagar	1142	210	1352	743	220	963	821	235	1056	1064	195	1259
TOTAL	36127	8229	44356	13490	2875	16365	11585	1620	13205	38032	9484	47516

STATUS OF CASES IN TERMS OF PENDENCY
(As on 31st December)

Year	CIVIL CASES PENDING FOR				CRIMINAL CASES PENDING FOR			
	Upto 1 yr.	More than 1 yr & less than 2 yrs.	More than 2 yrs & less than 5 yrs	More than 5 yrs	Upto 1 yr.	More than 1 yr & less than 2 yrs.	More than 2 yrs & less than 5 yrs	More than 5 yrs
2022	7463	4779	17632	5869	1828	861	4012	2410
2022	587	82	140	34	57	12	16	02
2022	214	37	92	39	52	20	18	01
2022	588	112	310	54	136	12	43	04
Total	8852	5010	18174	5996	2073	905	4089	2417

N.B:- Excluding Misc. Cases/I.A. & B.A.

Strength of Judges
(As on 31st December)

Sanctioned Strength	Working strength	Vacancy
24 (Not yet revised after separation of Manipur, Tripura & Meghalaya High Court)	24	-

Bifurcation of Pending cases (As on 31st December)

Benches	CIVIL		CRIMINAL		(Civ+Cr.)	Civ+Cr.)
	Ready (Complete matters)	Not Ready (Incomplete) matters	Ready (Complete matters)	Not Ready (Incomplete) matters	Ready (Complete matters)	Not Ready (Incomplete) matters
Principal Seat	25020	10723	6377	2734	31397	13457
Kohima	651	279	61	26	712	305
Aizawl	267	115	64	27	331	142
Itanagar	745	319	137	58	882	377
TOTAL	26683	11436	6639	2845	33322	14281

for,

Ali, Sr. J.A., 03/02/23.

Administrative Officer, (Judl.)
Statement Section

THE GAUAHTI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

INSTITUTION, DISPOSAL AND PENDENCY OF CASES FOR THE YEAR 2022
(SUBORDINATE COURTS)

Name of the States	2022	Cases brought forward from the previous Year			Freshly instituted Cases during the year.			Disposed of Cases during the year.			Pending Cases at the end of the Year.		
		Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total
ASSAM		87179	327845	415024	52584	289206	341798	45184	226175	271367	94579	390876	485455
NAGALAND		1780	2789	4569	2173	3144	5317	2366	3077	5443	1587	2856	4443
MIZORAM		2648	3656	6304	6561	6935	13496	6442	7738	14180	2767	2853	5620
ARUNACHAL PRADESH		2450	11868	14318	3208	9525	12733	2994	8134	11128	2664	13259	15923

STRENGTH OF JUDICIAL OFFICERS

Name of the State/UT	Total Sanctioned Strength	Total Working Strength	Vacancy
ASSAM	485	425	60
NAGALAND	35	24	11
MIZORAM	74	41	33
ARUNACHAL PRADESH	41	33	08

For,

Ali, Sr. J.A, 03/02/23.

Administrative Officer (Judl.)

Statement Section

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3/2/23*

Status of cases in terms of pendency (as on 31.12.2022)

Name of the State	Civil cases pending for				Criminal cases pending for			
	Upto 1 year	More than 1 yr & less than 2 yrs	More than 2 yrs	More than 5 yrs	Upto 1 year	More than 1 yr & less than 2 yrs	More than 2 yrs	More than 5 yrs
Assam	35491	17004	27747	14337	165178	63254	111882	50562
Nagaland	785	197	335	270	932	415	888	621
Mizoram	1673	331	406	357	1580	440	687	146
Arunachal Pradesh	1178	417	560	509	2177	1830	4699	4553

Bifurcation of pending cases* (as on 31.12.2022)

Name of the State	Civil		Criminal		(Civ+Crl)	(Civ+Crl)
	Ready (Complete matters)	Not Ready (In complete matters)	Ready (Complete matters)	Not Ready (In complete matters)	Ready (Complete matters)	Not Ready (In complete matters)
Assam	54856	39723	222800	168076	277656	207799
Nagaland	937	650	1686	1170	2623	1820
Mizoram	1578	1189	1712	1141	3290	2330
Arunachal Pradesh	1599	1065	7691	5568	9290	6633

*Matters ready for recording evidence in suits/final arguments in others, may be treated as "Ready matter" and rest are "Not ready"

For,

Ali, Sr. J.A. 03/02/23.

Administrative Officer (Judl.)

Statement Section

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31/12/23*